

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2518
ANSWERED ON:07.12.2012
JOINT COMMITTEE FOR IMPLEMENTATION OF FOREST RIGHTS ACT
Laguri Shri Yashbant Narayan Singh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Joint Committee of the Ministry of Environment and Forests and Ministry of Tribal Affairs set up for implementation of Forest Right Act, 2006 have submitted its recommendations and suggestions;
- (b) if so, the details of recommendations made by the Committee;
- (c) whether the recommendations of the Committee have been examined;
- (d) if so, the details thereof; and
- (e) if not, the reasons for delay in this regard along with reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b): Yes, Madam. The Joint Committee of the Ministry of Environment & Forests and the Ministry of Tribal Affairs, constituted in April 2010, to study in detail the implementation of the Forest Rights Act, 2006 including factors that are aiding/ impeding its implementation and recommend necessary policy changes in the future management of the forestry sector in India which may be necessary as a consequence of the implementation of the Forest Rights Act has submitted its report to the Government. The report includes inter-alia recommendations/ suggestions relating to process and institutions of the FRA, individual and community forest rights, future structure of Forest Governance, enhancing livelihoods through non-timber forest produce and convergence of development programmes for tribals and forest dwellers.

(c) to (e): The recommendations/ suggestions of the Committee are under examination.